

Delisted shell companies

314. SHRI A. VIJAYAKUMAR Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of shell companies delisted during the last three years; and
- (b) the action taken against the parent companies who were holding shell companies?

THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The listed companies are governed/regulated by the stock exchanges and SEBI, and their listing and /or delisting processes are carried out by the stock exchanges.

The term "Shell Companies" is not defined in the Companies Act, 2013. It normally refers to a company without active business operation or significant assets, which in some cases are used for illegal purpose such as tax evasion, money laundering, obscuring ownership, benami properties etc. The Special Task Force set up to look in to the issues of "Shell Companies" has recommended *inter alia* the use of red flag indicators as alerts for identification and strike off of Shell companies. The Government has under taken Special Drive for identification and Strike off of such unlisted companies u/s 248(1) of the Companies Act, 2013 read with the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016 (amended Rules 2019), which had not filed their Financial Statements and/or Annual Returns for a continuous period of two immediate preceding financial years. The Companies Act does not distinguish the companies for striking off, as Holding and subsidiary company.

During the financial year 2017-18 and 2018-19, the Registrars of Companies have removed the names of 2,26,166 companies and 1,12,797 companies respectively from the register of companies by following the due process of law.

Funds for NAI

315. DR. L. HANUMANTHAI AH: Will the Minister of CULTURE be pleased to state:

- (a) the details of funds allocated by Government for the National Archives of India (NAI) during the last three years;

(b) whether Government has completed the digitization of its records and its uploading on its website; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHLAD SINGH PATEL): (a) The details of funds allocated by Government for the National Archives of India (NAI) during the last three years is as under:

(Amount ₹ in lakhs)

Year	BE	RE
2016-17	3779.10	3666.70
2017-18	3958.50	4288.50
2018-19	4748.78	4183.78

(b) and (c) Digitization and uploading of records by NAI on its website is a continuous process. The details of the same are as under:

(i) A project for preparation of digital images of 11 Lakh pages for Private Papers has been, completed.

(ii) Preparation of Digital image of 19,80,000 pages of Public records and converting the same into analog images in microfilms has been completed.

(iii) The digitization of total 303 declassified files of Netaji Subhash Chandra Bose has been completed and is available on <http://www.netajipapers.gov.in>

(iv) 110044 Digital Images of 2319 Microfiche sheets and 160731 Digital Images of 129 Microfilm rolls relating to important and rare publications of NAI, Library were digitized.

Promotion of culture of Chhattisgarh, Jharkhand and Odisha

†316. MS. SAROJ PANDEY: Will the Minister of CULTURE be pleased to state:

(a) whether Government will make any plan to promote the culture of the States of Chhattisgarh, Jharkhand and Odisha at the national level; and

†Original notice of the question was received in Hindi.